

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT - IV**

**ITEM No. 2**  
**IA-1992/ND/2021**  
**(IB)-1526(ND)2019**

**IN THE MATTER OF:**

Amritvani Exim Pvt. Ltd.

...

Applicant

Vs.

Ajanta Offset and Packaging Ltd.

...

Respondent

**Order under Section 9 of IBC.**

**Order delivered on 27.04.2021**

**Coram:**

**DR. DEEPTI MUKESH,**  
**HON'BLE MEMBER (JUDICIAL)**

**MS. SUMITA PURKAYASTHA,**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant :

For the RP

:  
: Mr. Abhishek Parmar, Advocate

**ORDER**

**IA-1992/ND/2021**

Application filed by the Resolution Professional seeking exclusion of 220 days of CIRP period and extension of 90 days. Admittedly the CIRP order was passed on 04.02.2020, even if as per the amendment in Regulation by IBBI the lockdown exclusion is already considered, the lapse on the part of the IRP in filing the exclusion and extension needs explanation. Notice to Resolution Professional as well as all four CoC Members. Let all remain present on the next date of hearing.

List on 17.05.2021.

**Sd/-**

**SUMITA PURKAYASTHA**  
**MEMBER (TECHNICAL)**

**Sd/-**

**DR. DEEPTI MUKESH**  
**MEMBER (JUDICIAL)**

